

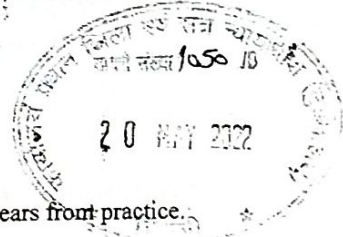
HIGH COURT OF DELHI : NEW DELHI

(GENL.-ADMN.-I BRANCH)

No. 8275 /Genl-I/DHC
Dated : 19.05.2022

To

**The Principal District & Sessions Judge (Hqrs.),
Tis Hazari Courts,
Delhi.**



Sub: Notification regarding Suspension for a period of Two years from practice.

Sir,

I am directed to forward herewith a copy of Notification No.1 of 2022 dated 26.02.2022, received from the Hony. Secretary, Bar Council of Kerala, on the above subject, with a request to kindly circulate the same to all The Principal District & Sessions Judges, Delhi/New Delhi for information and necessary action.

Encl: as above

Yours faithfully,

(S.P. Gupta)
Assistant Registrar(Genl.Admn.1)

General Br.

Pa. D. S. J. (Hqrs.)
20/05/2022

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

25 MAY 2022

No. 168436-546/Genl./Misc./Circulation/2022

Dated, Delhi the _____

Sub:- Notification regarding of Suspension for a period of Two Years from Practice.

Forwarded a copy of Letter No. 8275/Genl-I/DHC dated 19/05/2022 of the Ld. Assistant Registrar(Genl. Admn.1), Hon'ble High Court of Delhi, New Delhi along with copy of Notification No.1 of 2022 dated 26/02/2022 received from the Hony. Secretary, Bar Council of Kerala, regarding general information that A.K. Abdul Azeez (Advocate), Kannur Law Chambers, Tab Road, Ernakulam North, P.O. Kochi-18 enrolled on 12/03/1995 has been suspended for a period of Two years vide order dated 28/02/2021 of the Disciplinary Committee No.1 of the Bar Council of Kerala In D.C. Case No. 09/2019 for information and necessary action to:-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

(RAKESH PANDIT)
Officer In-Charge, General Branch, Central/
Additional District & Sessions Judge,
Tis Hazari Courts Delhi

Encl: as above



BAR COUNCIL OF KERALA

(Statutory Body Constituted under the Advocates Act, 1961)
Bar Council Bhavan, High Court Campus, Kochi-682 031

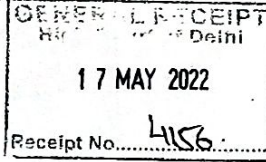
DISCIPLINARY COMMITTEE NO.1

KBC/DC/Cir/ 576 /2022

26-02-2022

NOTIFICATION NO. 01/2022

It is hereby notified for general information that SHRI. A.K ABDUL AZEEZ, Kannur Law Chambers, TAB Road, Ernakulam North P.O, Kochi-18 enrolled on 12-03-1995, vide Roll No. K/ 824/1995 has been Suspended for a period of Two Years vide order dated 28-02-2021 of the Disciplinary Committee No.1 of the Bar Council of Kerala in D C Case No.09/2019



Joseph John
Hony. Secretary

Copy To:

1. The Secretary, Bar Council of India, New Delhi
2. The Secretaries of all other State Bar Councils in India
3. The Registrar, Supreme Court of India, New Delhi
4. The Registrars of all High courts in India
5. The Registrar, Central Administrative Tribunal, Kaloor, Kochi-17
6. All Dist. Judges in the state with a request that they may communicate the information to all the courts in their District.
7. All members of the Bar Council of Kerala
8. The secretary, Supreme Court Bar Association
9. The secretaries of all the Bar Associations in the State for information and necessary action.
10. The Notice Board of the Office
11. The File
12. The Kerala Gazette for publication
13. The Kerala Advocates Welfare Fund Trustee Committee.

GENERAL BRANCH

Diary No. 2016

Date 18/05/22